

**National Company Law Tribunal**



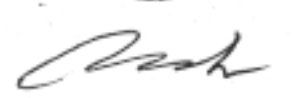
**Allahabad Bench**

CP NO. (IB) 77/ALD/2017, CANo 166/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.11.2017

NAME OF THE COMPANY: IDBI Bank vs. Jaypee Infomatech

SECTION OF THE COMPANIES ACT/I & B CODE: Insolvency Act

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	ABHISHEK ANAND, ADVOCATE		RESOLUTION PROFESSIONAL	
2.	Pradeep Singh Sisodia	CAC	RD / Central govt	
3.	M. K. BANSAL	CLAU	RD (CAG)	

**C.P. No. (IB)77/ALD/2017, CANo.166/2017**

Parties are represented by their respective counsels. Learned CGSC on behalf of Central Govt. files an affidavit on behalf of RD.

A copy thereof is received by the counsel for the RP. He seeks time to file rejoinder. The time is granted.

In the meanwhile, interim direction issued to be continued.

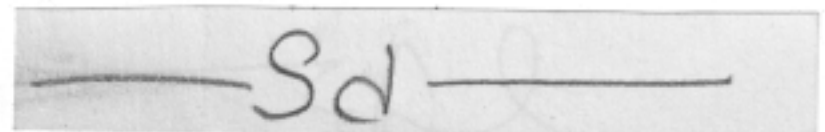
The matter be listed on 15<sup>th</sup> December, 2017.

**Later on**

Miss. Harshita Raghuvanshi proxy for the Advocate Swarupama Chaturvedi for IBBI appeared, her presence is noted and taken on record.

Date: 28/11/2017

Typed by  
Jyoti  
(Stenographer)



**H.P. Chaturvedi,  
Member(Judicial)**